BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE 14TH DAY OF OCTOBER, 1986

## PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy, . Vice-Chairman Hon'ble Mr. L.H.A. Rego . Member (A)

## APPLICATIONS NUMBERS 1233 TO 1236/1986

- 1. S.B.Kulkarni, Major, Haveri Head Post Office, Haveri.
- .. Applicant in A.No.1233/1986
- 2. S.C.Kabbur LS.C.,
  Major, Byadagi Post
  Office, Byadagi.
- .. Applicant in A.1234/1986
- 3. R.T.Kulkarni, L.S.G., Major, Ranebennur Post Office, Ranebennur.
- .. Applicant in A.No.1235/1986
- 4. K.N.Balambid, P.O.,
  Major, Haveri Head Post
  Office, Haveri.
- .. Applicant in A.No.1236/1986.

(By Sri M. Raghavendra Rao, Advocate)

v.

- 1. The Union of India represented by Secretarycum-Director General of Telegraphic Communication, Parliament Road, New Delhi-1.
- Post Master General in Karnataka at Bangalore, Bangalore.
- 3. Y.K.Madival, P.A., Deleted Haveri. Respondents

(By Sri Vasudeva Rao, Standing Counsel)

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These applications coming on hearing this day, Vice-Chairman made the following:

## ORDER

Rao. Respondents 1 and 2 by Sri M. Vasudeva Rao.

- 2. In these transferred applications received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985 ('the Act'), the applicants who are working as Postal Assistants have sought for a direction to respondents 1 and 2 to fix their pay in accordance with P.M.G. Circular No.AP/32-1/III dated 27-2-1979.
- 3. Sri Vasudeva Rao, submits that all the reliefs sought by the applicants had been granted by the competent authority in the year 1984 itself and therefore, these applications no longer survive for consideration. Sri Achar does not dispute that the authority had passed orders granting the reliefs sought by the applicants. But, he submits that the authority had illegally denied the monetary benefits flowing from the orders to the applicants and this Tribunal should, therefore, issue necessary directions in that behalf to respondents 1 and 2. In answer to the same, Sri Vasudeva Rao submits that the payment of arrears due to the applicants is being separately examined and a decision in that behalf will be taken and communicated to the applicants.

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applicants with expedition. We do hope and trust that the authorities will examine the claim of the applicants for monetary benefits with expedition and extend all such benefits to which they are entitled to in law, without compelling them to approach this Tribunal once again. But, before that, we do not consider it proper to examine and issue the direction sought by the applicants. With these observations, we dispose of these applications as having become unnecessary, but without examining and deciding on the claim of the applicants for monetary benefits. But, in the circumstances of the cases, we direct the parties to bear theirown costs.

(K.S. PUTTASWAMY)

L.H. A. REGO) (4. x. 498

MEMBER(A).

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